

investigations had to be made by the Prime Minister himself? Is he aware of such things?

DR. P. SUBBARAYAN: I am surprised that the hon. Member is referring to the British practice. I thought he was more familiar with the practices in the U.S.S.R.

MR. CHAIRMAN: Order, order.

SHRI BHUPESH GUPTA: He is not aware of the practice anywhere. I think, Sir, it is a serious matter and you must take note of it. Those people are tampering with telephones.

MR. CHAIRMAN: Next question.

#### DEMOGRAPHIC STUDIO

\*646. SHRI S. C. DEB: Will the Minister of HEALTH be pleased to state:

(a) whether the view regarding Demographic Studio that he expressed in his inaugural address at the first meeting of the Demographic Advisory Committee held in New Delhi on Monday, the 10th August, 1959 has been endorsed by Government; and

(b) whether he has envisaged any programme for the study of Demography to be undertaken by different universities in the country?

THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR): (a) Yes Sir. The views of the Minister are the views of the Government.

(b) Yes Sir. The Demographic Advisory Committee approved the proposal for holding extension lectures in selected universities in principle and recommended that the details be discussed in the next meeting of the Committee.

SHRI BHUPESH GUPTA: Sir, he said that the views of the Ministers are the views of the Government. What happens when conflicting views are given by the Ministers?

MR. CHAIRMAN: They will try to give concerted opinion.

SHRI S. C. DEB: May I know whether the hon. Minister has envisaged any programme for the actual development of this study?

SHRI D. P. KARMARKAR: As I said, the Demographic Advisory Committee have decided to consider this question in their next meeting. After they have considered it they would give their advice to the Government.

SHRI H. P. SAKSENA: What happens when the hon. Member's question is not audible to the Treasury Benches?

MR. CHAIRMAN: Then I have to repeat the question and I have to repeat the answer.

#### MANAGEMENT OF NIZAMUDDIN SHRINE

\*647. SHRI ANSARUDDIN AHMAD: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) who is responsible for the management of the shrine of Hazrat Nizamuddin Aulia in Delhi and maintenance of the mausoleums and graves in its compound;

(b) how the Delhi State Wakf Board exercise control over the management of this shrine;

(c) whether accounts are audited and rendered; if so, what was the total income and expenditure in the year 1958-59;

(d) whether Government's attention has been drawn to the miserable condition of the mausoleums and graves in this shrine for want of repairs; and

(e) whether Government propose to take this shrine of 700 years' standing under its care under the Ancient Monuments and Ancient Sites and Remains Act, 1958; if not, why not?

THE MINISTER OF IRRIGATION AND POWER (HAFIZ MOHAMMAD IBRAHIM): (a) Peer Zamin Nizami Sajadanashin of the Durgah.

(b) The shrine is outside the purview of the Delhi Muslim Wakfs Act, 1943.

(c) Does not arise.

(d) No, Sir.

(e) No, Sir. The Ministry dealing with Wakfs does not administer the Ancient Monuments and Ancient Sites and Remains Act. 1958.

SHRI FARIDUL HAQ ANSARI:

This shrine is under the control of a private person. You will see that it is seven hundred years old and is not in good repairs. May I know whether the Government intend to do something to keep this shrine in good repairs?

HAFIZ MOHAMMAD IBRAHIM: I hope the hon. Member very well understands that unless there exists any legal authority to take any action on the part of the Government, that cannot be done. So, unless a new law is made or any amendments are made in the existing laws to that effect, authorising the Government to do so, it cannot be possible.

SHRI FARIDUL HAQ ANSARI: As it is apparent from part (e) of the question, the hon. Member wants to know whether the Government is prepared to take over this shrine under the Ancient Monuments Act.

HAFIZ MOHAMMAD IBRAHIM: It is entirely a separate question, namely, the question of administration of the Wakfs themselves. A building may be private or it may be public. That can be taken over under that Act by the Archaeological Department. The answer refers to the authority of the Archaeological Department in that connection. This Ministry is not concerned with that.

مولانا ایم - فاروقی - آنریبل

منسٹر نے دہ اے ے کے جواب میں یہ فرمایا ہے کہ اس کی ذمہ داری پیر ضامن نظامی پر ہے - کیا آنریبل منسٹر کی اطلاع میں یہ ہے کہ وہاں جتنے ان کے خادم ہیں، عزیز ہیں، یا جو ایذا رشتہ نظام الدین صاحب کے ساتھ لگاتے ہیں وہ سب اپنے کو اس کا ذمہ دار کہتے ہیں؟

† [مولانا ام. فاروقی: آنرےبل مینسٹر نے "اے" کے جواب میں یہ فرمایا ہے کہ اس کی ذمہ داری پیر ضامن نظامی پر ہے۔ کیا آنرےبل مینسٹر کی اطلاع میں یہ ہے کہ وہاں جتنے ان کے خادم ہیں، عزیز ہیں، یا جو اپنا رشتہ نظام الدین صاحب کے ساتھ لگاتے ہیں، وہ سب اپنے کو اس کا ذمہ دار کہتے ہیں؟]

ہارون محمد ذہاب : ہجور والا، پانچواں یہ ہے کہ جس وقت تک گورنمنٹ پر آبلویشن نہ ہو انڈر دی لا، اس وقت تک گورنمنٹ کسی کو مقرر تو کر نہیں سکتی۔ اس کےس میں جن سے یہ انفارمیشن لی گئی، انہوں نے جو انفارمیشن دی وہ میں یہاں دے دوں۔

SHRI V. K. DHAGE: The hon. Minister stated that this shrine is governed by the State Wakfs Board.

HAFIZ MOHAMMAD IBRAHIM: No. I have denied it. I said that it is not within the purview of the Act of 1943 which is enforced in the Delhi State today because it is exempted from that.

مولانا ایم - فاروقی : کیا آنریبل

منسٹر کے سامنے کچھ ایسے ڈاکیومنٹس ہیں جن سے یہ معلوم ہوتا ہو کہ پیر ضامن نظامی تنہا اس کے ذمہ دار ہیں؟

† [ ] Hindi transliteration.

† [मौलाना एम० फ़ारूकी : क्या ग्रानरेबिल मिनिस्टर के सामने कुछ ऐसे डाक्यूमेंट्स हैं जिनसे यह मालूम होता हो कि पीर जामिन निज़ामी तनहा इसके जिम्मेदार है ?]

हाफ़िज़ मुहम्मद इब्राहीम : मेरे पास किसी किस्म की कोई इत्तिला नहीं है। जो उन्होंने बतलाया वह मैंने अज़ कर दिया। किमी अथारिटी की बिना पर मैंने नहीं बताया।

SHRI GOPIKRISHNA VIJAIVAR-GIYA: How is the Ministry of Irrigation and Power responsible for this question?

(No reply.)

SHRI FARIDUL HAQ ANSARI: As I have already submitted, considering the fact that the shrine is falling down, will the Government find out some means to keep it in good repair?

हाफ़िज़ मुहम्मद इब्राहीम : मकान गिर जायगा तो जो शरूस इन्तज़ाम हाथ में लिये हुये हैं, जिनके हाथ में आमदनी आती है उस श्राइन की, उनके ऊपर वाजिब है कि वे उसके ऊपर खर्च करें। गवर्नमेंट को कोई मौका अपनी तरफ से खर्च करने का इस वक्त है नहीं।

#### MAINTENANCE OF JAMA MASJID

\*648. SHRI ANSARUDDIN AHMAD: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) who is responsible for the internal management of the Jama Masjid, Delhi and the maintenance of its edifice;

(b) whether accounts are rendered to the Wakf Board and whether they are audited;

(c) if so, what was the total income and expenditure in the year 1958-59;

(d) how Government of India exercise control over its management;

(e) who was responsible for the setting up of the numerous junk shops in and round-about this Masjid; and

(f) whether Government have any project for removal of these junk shops from this neighbourhood; if not, why not?

THE MINISTER OF IRRIGATION AND POWER (HAFIZ MOHAMMAD IBRAHIM): (a) The Imam of Jama Masjid.

(b) Yes Sir.

(c) Income: Rs. 96,597.97 nP.

Expenditure: Rs. 47,072.41 nP.

(d) Under the provisions of the Delhi Muslim Wakfs Act, 1943.

(e) The junkshops were set up before the Majlis (Wakf Board) came into existence. They are said to have come into existence when the Masjid was under the management of a private body of its own.

(f) The Delhi Development Authority had a proposal to clear the area but the matter had to be deferred in view of the difficulties in finding alternative accommodation.

SHRI ANSARUDDIN AHMAD: What are the sources of income of this Masjid?

MR. CHAIRMAN: He has said—Rs. 96,000....

HAFIZ MOHAMMAD IBRAHIM: The sources of income are from the shops just below it and from other buildings which are constructed out of the income which was accruing to this Masjid.

SHRI FARIDUL HAQ ANSARI: Does the Minister know that even this famous Mosque badly needs repairs and that it is not properly kept?